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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

# **CNR No. DLHC010380232026**

+ **CRL.M.C. 6010/2026**

**INDUS BIRRA BEVERAGES & ORS.**

.....Petitioners

Through: Mr. Bahar-U-Barqi, Sr. Adv. with  
Mr. Rahul Pal and Mr. Subham  
Prasad, Advs.

versus

**ISHAAN ASSOCIATES**

.....Respondent

Through: Mr. Mathur Arora, Adv. (through  
VC)

**CORAM:**

**HON'BLE MR. JUSTICE SAURABH BANERJEE**

**ORDER**

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**17.09.2026**

**CRL.M.A. 28823/2026** (*for condonation of delay of 6 days*)

1. By virtue of the present application, the petitioners seek condonation of delay of *6 days* in filing CRL.M.A. 28822/2026 seeking waiver of cost imposed *vide* order dated 20.08.2026.

2. For the reasons stated in the present application, the same is allowed and the delay of *6 days* in filing the aforesaid application is condoned.

3. As such, the application is disposed of.

**CRL.M.A. 28822/2026** (*By petitioner seeking waiver of cost imposed vide order dated 20.08.2026*)

4. By virtue of the present application, the petitioner seeks waiver of cost imposed *vide* order dated 20.08.2026.



5. Considering the factual matrix involved, the present application is allowed and the cost of Rs.50,0000/- imposed *vide* order dated 20.08.2026 is hereby waived.

6. As such, the present application is disposed of, however, learned counsel for the petitioners is called upon to distribute *samosas* and *tea* to all the employees of Delhi High Court Bar Association (***DHCBA***) within a period of *one week*.

**SAURABH BANERJEE, J.**

**SEPTEMBER 17, 2026/bh**